

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. No.512 of 1998  
M.A. No.511 of 1998  
(O.A. 683/97)

Present: Hon'ble Mr. D. Purakayastha, Judicial Member

KAUCH ALI GAZI

VS

UNION OF INDIA & ORS.

For the Applicant : Mr. B.K.P. Karan, counsel

For the Respondents : Mr. P.K. Arora, counsel

Heard on 10.5.1999

: :

Date of order: 10.5.1999

O R D E R

Heard the learned advocates of both the parties. Mr. Karan, learned advocate on behalf of the applicant submits that he could not come before this Tribunal on the date fixed on 20.5.98 on account of illness.

2. In view of the aforesaid circumstances the application is allowed after setting aside the order of dismissal passed on 20.5.98 in OA 683/97. The original case is restored to its original file and number. The applicant has also filed another MA for condoning the delay in filing the restoration application. MA for condonation of delay is allowed. Accordingly both the MAs are disposed of. OA is fixed for hearing on 21.7.1999.

  
MEMBER (J)